

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./497/92 with M.A.477/96
T.A.NO.

DATE OF DECISION 16th July 1996

Mukundbhai N.Chavda & ors.

Petitioner

Mr.B.B.Gogia

Advocate for the Petitioner [s]

Versus

Union of India & ors.

Respondent

Mr.Akil Kureshi

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan

: Administrative Member

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

(V.Radhakrishnan)
Member (A)

[Signature]

This case has been called especially at the request of Mr. Gogia.
In view of the circumstances stated in the M.A., permission is granted to Mr. Gogia to withdraw the O.A. O.A. stands disposed of as withdrawn. No order as to costs. M.A. stands disposed of accordingly.

Per Hon'ble Shri V.Radhakrishnan

Member (A)

Date: 16th July, '96

M.A. 477 of 1996

with

O.A. 497 of 1992

In

O R A L O R D E R

Mr. Akil Kureshi

Advocate

Respondents

1. Union of India, Through :
Chairman, Telecom Commission,
New Delhi.
2. Government of India, Through :
Secretary, Department of Telecommunication,
New Delhi.
3. Chief General Manager Telecom,
Gujarat Circle,
Ahmedabad.
4. General Manager Telecom,
Rajkot.

versus

Mr. B.B. Gogia

Advocate

Applicants

1. Mukundbhai Nandlal Chavda,
Jr. Telecom Officer,
Fault Control, Rajkot.
2. Babulal Ambabhai Manpara,
Jr. Telecom Officer,
Cable (Construction),
Rajkot.
3. Kamlesh Ramanlal Anandkat,
Jr. Telecom Officer,
N.E.C., Rajkot.